

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Dated : This the 20th day of July 2021

Original Application No. 330/00440 of 2020

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Devendra Chaudhary, Member (A)

Mahendra Kumar Gupta

. . . Applicant

By Adv : Shri K.K. Tiwari

V E R S U S

Union of India and others.

. . . Respondents

By Adv: Shri Rishi Kumar and Shri S.M. Mishra

O R D E R

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

We have joined this Division Bench online through video conferencing.

2. No one is present on behalf of the applicant either in Court or online, even in the revised call.

3. Shri Rishi Kumar, learned counsel for the respondents is present online through video conferencing.

4. The Order sheet shows that on several previous dates too, no one had appeared on behalf of the applicant.

5. A Contempt Petition No. 73 of 2020 has also been listed today alongwith this OA, filed by the applicant of OA.

6. Learned counsel for the respondents has informed that the order passed by this Tribunal has already been complied with.

It appears that as the order of this Tribunal has already been complied with, the applicant has lost interest in prosecuting the contempt petition and that is why he is not appearing.

7. In view of the above, the present OA and the Contempt Petition No. 73 of 2020, which is also listed alongwith the OA, are dismissed for want of prosecution. Notices issued in the contempt petition are discharged. Pending MAs, if any, are dismissed as having been infructuous.

8. Hon'ble Shri Devendra Chaudhary, Member (Administrative) has consented to this order during virtual hearing.

(Devendra Chaudhary)
Member (A)

/pc/

(Justice Vijay Lakshmi)
Member (J)